

Charging of Reservation Fees of a seat twice

4868 SHRI NARENDRA SINGH Will the Minister of RAILWAYS be pleased to state

(a) whether even though passengers are charged Rs 4 50 per III class sleeping berth per night, including Re 0 50 for the seating accommodation, the same seats are allotted during night time to other passengers, compelling sleeping berth occupants to vacate their seating accommodation at 9 00 p m sharp

(b) if so the reasons for charging fee for the same seat twice and

(c) whether any complaints have been received from the users of Railways in this regard and if so Government's reaction thereto?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) and (b) Sleeping accommodation is provided between 21 00 hrs and 6 00 hours only Passengers having berth reservations in 2 tier third class sleeper coaches allotted berths during night hours and se is during day time against the payment of Rs 4 50 During the night seat, released by such passengers are allotted to other passengers holding tickets for journeys between 21 00 hours and 6 00 hours of the following day on payment of reservation fee of 50 paise per seat This fee is charged for ensuring that the accommodation is utilised by the bonafide passengers and the sleeper coach is not overcrowded

(c) Some representations were received but no change in the existing system is considered necessary

Enquiry against certain officials of Ticket Checking Branch of Allahabad Division (Northern Railway)

4869 SHRI S M BANERJEE Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 867 on the 21st

March 1972 regarding Enquiry against certain officials of Ticket Checking Branch of Allahabad Division (Northern Railway) and state,

(a) whether the enquiry against the Chief Inspector (Tickets) and the Clerk of Comm Section D S Office Allahabad has been completed

(b) if so, the result of enquiry and action against each of them and

(c) if not the cause of delay in finalisation of enquiry?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) to (c) Following the preliminary enquiry at which the two employees were *prime facie* found responsible for the loss of some files action under the Railway Servants (Discipline & Appeal) Rules was initiated against both of them The charge framed against the Clerk was not ultimately established and the case against him has since been filed Enquiry against the Chief Inspector (Tickets) under the Discipline & Appeal Rules is at the final stage and the case against him is likely to be finalised shortly

Recovery of Security Money from Refreshment Room Contractor at Fatehpur Railway Station

4870 SHRI S M BANERJEE Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 1289 answered on the 28th March 1972 regarding deposit of security money by Refreshment Room Contractor at Fatehpur Railway Station and state

(a) whether action has been taken against the staff who failed to realise the security money, and

(b) whether the security money has since been realised from the Contractor and if not, what steps had been taken to realise the same?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) Yes.

(b) The contractor has not paid the security money despite issue of notices. Legal action is, therefore, being instituted against him for recovery of railway dues.

Skipping over of Ismaila Haryana and Mundka Halts by 2 RDJ and 341 UP Trains

4871. SHRI YAMUNA PRASAD MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the trains 2 RDJ and 341 UP skipped over Ismaila Haryana and Mundka (Flag stations on SPR section) on the 24th and 28th November, 1972; and ,

(b) if so, the remedial steps taken to avoid the recurrence of such incidents?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) No. Only 341 UP did not stop at Mundka Halt on 28-11-1972.

(b) Staff responsible has been taken up for this lapse.

Seniority List of Employees of Civil and Sessions Courts Delhi

4872. SHRI B. K. DASCHOW-DHURY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Delhi High Court, New Delhi has maintained separate Seniority List of their employees and the employees of the Civil and Sessions Courts, Delhi have been deprived of their rights; and

(b) if so, the details thereof and the steps taken by Government in giving justice to the employees of the Civil and Sessions Court, Delhi at the earliest?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM & CHEMICALS (SHRI H. R. GOKHALE): (a) and (b). Appointments of officers

and servants of the High Court are required to be made under article 229 of the Constitution by the Chief Justice of the High Court or such other Judge or officer of the Court as he may direct. On the other hand, appointments of staff in the Civil & Sessions Courts are made under article 309 and the appointing authority in their case except in respect of the post of Superintendent is the District and Sessions Judge. Consequently, separate seniority lists have to be maintained for the employees of the High Court and those of the Civil and Sessions Courts as they belong to separate cadres.

The existence of separate cadres does not, however, cause any injustice to the employees of the Civil & Sessions Courts. In the Civil & Sessions Courts also there are higher posts like Upper Division Clerks and Superintendents to which appointments are made only from the staff of the Civil & Sessions Courts. Further, under the newly framed rules of the Delhi High Court, the posts of Readers, Private Secretaries and Junior Translators in the High Court are to be normally filled by selection for which employees of the Civil & Sessions Courts possessing the requisite qualifications are as much eligible as the employees of the High Court having similar qualifications.

Selective Extension of Departmental catering on Railways

4873. SHRI SHASHI BHUSHAN: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 327 on the 1st August, 1972 and state:

(a) whether a decision regarding the selective extension of Departmental catering has since been taken; and

(b) if so, the outlines thereof?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) and (b). No scheme has been drawn up for the selective extension of departmental